## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1870 ANSWERED ON:22.07.2014 ANDHRA PRADESH REORGANISATION ACT Galla Shri Jayadev

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether as per Section 8 of the Andhra Pradesh Reorganisation Act, security of life, liberty and property of the people in the common capital area of Hyderabad are vested with the Governor of the State;
- (b) if so, whether it is a fact that rules for the said purpose have not been framed under the above Act;
- (c) if so, the reasons therefor; and
- (d) the time by which the rules are likely to be framed and notified?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RUJJU)

- (a): No, Madam. The Governor does not have the exclusive responsibility under Section 8 for the security of life, liberty and property in the common capital areas of Hyderabad. The Governor has a special responsibility under Section 8 of the Act which is in addition to the responsibility of the State Government of Telangana vested under item No.1 and 2 of List II of the Seventh Schedule of the Constitution. Norms have been specified for the transaction of business by the Governor and State of Government of Telangana.
- (b): No, Madam. There is no provision for making rules under the Andhra Pradesh Reorganisation Act, 2014.
- (c) to (d): Hence the question does not arise.